

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 02.11.2020

**Misc. Application No. 201 of 2020
(Interim Relief)
And
Appeal No. 214 of 2020**

Nithish BangeraAppellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Nithish Bangera, Appellant in person.

Mr. Shyam Mehta, Senior Advocate with Mr. Mihir Mody,
Mr. Shehaab Roshan and Mr. Arnav Misra, Advocates i/b K
Ashar & Co. for the Respondent.

**AND
Appeal No. 286 of 2020**

Sanjay AggarwalAppellant

Versus

Securities and Exchange Board of India ...Respondent

Ms. Aishwarya Shubhangi, Advocate for the Appellant.

Mr. Shyam Mehta, Senior Advocate with Mr. Mihir Mody,
Mr. Shehaab Roshan and Mr. Arnav Misra, Advocates i/b K
Ashar & Co. for the Respondent.

ORDER:

1. List on December 2, 2020. In the meanwhile, affidavits may be completed.

2. It is made clear that if the physical hearing does not start then the matter would be heard through virtual hearing.

3. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Dr. C.K.G. Nair
Member

Justice M.T. Joshi
Judicial Member

02.11.2020
msb